

लड़कियों को नर्सिंग प्रशिक्षण के लिये जर्मनी भेजने से पहले माता-पिता से अनुमति लेना

* 825. श्री शिवकुमार शास्त्री :

श्री प्रकाशवीर शास्त्री :

श्री राम गोपाल शालवाले :

क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय लड़कियों को नर्सिंग प्रशिक्षण के लिये गत वर्ष जर्मनी भेजने से पूर्व उनके माता-पिता अथवा संरक्षकों से कोई अनुमति ली गई थी ;

(ख) क्या जर्मनी में उनके प्रशिक्षण के दौरान उनके कल्याण की निगरानी करने के लिये भारतीय दूतावास के किसी अधिकारी को नियुक्त किया गया था ; और

(ग) सरकार ने यह सुनिश्चित करने के लिये क्या उपाय किये थे कि उन्हें जासूसी करने अथवा उनके नर्सिंग व्यवसाय के अतिरिक्त किसी और कार्य पर न लगाया जाये ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मन्त्री (श्री के० के० शाह) : (क) और (ख). पिछले वर्ष भारत सरकार ने किसी भी व्यक्ति को नर्सिंग प्रशिक्षण के लिये जर्मनी नहीं भेजा। अतः माता-पिता अथवा संरक्षकों की अनुमति लेने या जर्मनी में उनके कुशल क्षेम देखते रहने के लिये भारतीय दूतावास के किसी अधिकारी को नियुक्त करने का प्रश्न नहीं उठता।

(ग) इस प्रश्न में निहित परिकल्पना सरकार को मान्य नहीं है। परन्तु, यदि नर्सिंग, प्रशिक्षण के लिये जाने वाली लड़कियों की अवांछनीय हरकतों के बारे में कोई ठोस सूचना मिलेगी तो सरकार इस सम्बन्ध में उचित कार्यवाही करेगी।

Request of Shri L. K. Jha to Relinquish office of Governor, Reserve Bank of India

*826. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Shri L.K. Jha, Governor of the Reserve Bank of India has himself asked to be relieved of his office;

(b) whether it is because he disagreed with the basic policies of Government;

(c) whether he unduly favoured the private sector;

(d) whether it is on the ground that the newly created Banking Department has been interfering in the autonomy of the Reserve Bank of India; and

(e) what steps have been taken by her Ministry to keep up the commitment of the Government that the status and dignity of the Reserve Bank of India would continue to be maintained?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : (a) and (b). No, Sir.

(c) and (d). There is no basis for such a suggestion.

(e) In all its dealings with the Reserve Bank of India, Government has always upheld and will continue to uphold the status and dignity of the Reserve Bank as the Central Banking institution of the country.

Difficulties encountered by pensioners in collecting their pensions

*827. SHRI J. K. CHOUDHURY: Will the Minister of FINANCE be pleased to state:

(a) whether the Administrative Reforms Commission has suggested to Government to alleviate the difficulties encountered by the pensioners in collecting their pensions, and

(b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). The recommendations of the Commission relating to pension payments made in its Report on Treasuries are summarised

in the statement laid on the Table. The Report has been received recently and decisions thereon will be taken as early as possible. In the examination of the Report, Government will consider improvements to alleviate genuine difficulties of pensioners.

Statement

(1) The limit upto which the payment of pensions may be made in cash at the treasuries to the pensioners should be raised to Rs. 300 p.m.

(2) The pensions upto Rs. 100 p.m. should at the request of the pensioners, be remitted by money order at Government expense.

(3) The officials posted in or having their head-quarters in rural areas for instance, the tehsildars and the block level officers, etc., should also be authorised to attest the written declarations signed by a pensioner who, owing to old age or infirmity, elects to have his pension paid by money order.

(4) In the case of pensioners drawing their pensions through the scheduled banks, the latter should also be empowered to issue life certificate to such pensioners.

(5) The Collector of the district should be empowered to authorise the payment of pensions on the last working day of a month, if the first two days of the succeeding month are public holidays. The power should extend to the payment of all pensions irrespective of the rate of pension per mensem.

(6) In cases of outstanding arrears of pension which have remained undrawn for more than a year, the Collector also should be empowered to allow the payment of such arrears, if the amount does not exceed Rs. 5,000.

Housing Schemes submitted by Various States

*828. SHRI SHRI CHAND GOYAL: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the Governments of Punjab, Haryana, Jammu and Kashmir, Himachal Pradesh and Union Territory of Chandigarh have sent their proposals for housing in view of the directive of evolving the revolving fund;

(b) whether the above Governments have utilized in full the funds made available by the Central Government for construction of houses; and

(c) if not, to what extent this utilisation has taken place?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) The Governments of Punjab, Haryana and Himachal Pradesh had sent certain preliminary proposals. These did not appear to be in keeping with the concept of the Revolving Fund; the essential requirements have, therefore, been explained to the Governments concerned to enable them to formulate revised projects. A revised proposal has since been received from the Government of Himachal Pradesh. No proposal has been received from the Government of Jammu and Kashmir, while the Union Administration of Chandigarh have reported that they do not require any assistance from the Revolving Fund.

(b) and (c). The required information in respect of Central assistance as well as L. I. C. loans allocated and drawn since the inception of the social housing schemes upto 1968-69 is given below:

Name of State/ Union Territory	Central assistance		L.I.C. loan allocated and drawn
	Allocated	Drawn	
<i>(Rupees in lakhs)</i>			
Punjab	1334.90	1010.18	884.36
Haryana	18.60	2.97	102.00
Jammu & Kashmir.	429.92	264.50	116.74
Himachal Pradesh.	132.70	62.57	
Chandigarh	57.00	57.00	..
	1973.12	1397.22	1103.10

N.B.—(a) Central assistance allocated and drawn in respect of Haryana is for the years 1967-68 and 1968-69 only.